National Company Law Tribunal Allahabad Bench

CPNO. 169/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

NAME OF THE COMPANY: White Rose Enamel How works put Utd

SECTION OF THE COMPANIES ACT/1& B CODE: 252 of the Companies Act, 2013

SI. NO. <u>Name</u> <u>Designation</u> <u>Representation</u> <u>Signature</u>

<u>1.</u>

<u>2.</u>

CP No.169/ALD/2017

None for the parties. The present case is filed a fresh case under Section 252 of the Companies Act,2013. The Registry of this Tribunal after making scrutiny raised such objection on maintainability of the petition intimating that the present petitioner company was earlier declared as sick on October 1983. Thereafter, the company is not functional or running and no such proof is filed to this effect that the company, before passing an impugned order by the ROC Kanpur, was on going concern. Since, today there is no representation from petitioner side nor their counsel is present.

Hence, a further opportunity is granted to the petitioner to submit its clarification on maintainability of the present petition. That apart, the petitioner to serve a fresh notice alongwith copy of the petition to the Registrar of the Kanpur and to provide a spare copy thereof to the Central Govt. Standing Counsel in-charge of the case through the office of the ASG High Court of Allahabad.

The matter be listed on 21st December, 2017.

Dated: 24.11.2017

Typed by:

MD. Zaid

(Stenographer)

H.P. Chaturvedi, Member (Judicial)